

**IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE, INHERENT & CIVIL ORIGINAL JURISDICTION**

MISCELLANEOUS APPLICATION NOS.2079-2080/2025

**in
C.A.Nos.9932-9933/2025**

PADI KAUSHIK REDDY & ANR.

PETITIONER(S)

VERSUS

THE STATE OF TELANGANA & ORS.

RESPONDENT(S)

with

**CONMT.PET.(C) Nos.23/2026 in C.A. No.9934/2025 &
790/2025 in W.P.(C) No.82/2025**

and

W.P.(C) No.1096/2025

O R D E R

1. *Vide* judgment dated 31.07.2025, this Court has issued the following directions in C.A.Nos.9932-9933/2025:

“102. In the result, we pass the following order:

(i) The present appeals/petition are allowed;

(ii) The impugned judgment and final order dated 22nd November 2024 passed by the Division Bench of the High Court is quashed and set aside;

(iii) We direct the Speaker to conclude the disqualification proceedings pending against the 10 MLAs pertaining to the present appeals/petition as expeditiously as possible and in any case, within a period of three months from the date of this judgment; and

(iv) We further direct that the Speaker would not permit any of the MLAs who are sought to be disqualified to protract the

proceedings. In the event, any of such MLAs attempt to protract the proceedings, the Speaker would draw an adverse inference against such of the MLAs."

2. It is not in dispute that as on date, the aforesaid directions stand fully complied with; however, a grievance is made out by the petitioners in the contempt petitions that copies of the orders passed by the Speaker have not been supplied to them.

3. Dr. Abhishek Singhvi, learned senior counsel, submits that latest by tomorrow the orders passed by the Speaker shall be supplied to them.

4. Also, the Office of the Speaker shall supply the entire material in accordance with law within a period of four (04) working days, as is so required under law.

5. Accordingly, the Miscellaneous Applications, the Contempt Petitions and the Writ Petition stand disposed of.

6. The Registry to communicate a copy of this order forthwith to all concerned.

7. Pending application(s), if any, shall stand disposed of.

.....J.
(SANJAY KAROL)

.....J.
(AUGUSTINE GEORGE MASIH)

NEW DELHI
12-03-2026

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Miscellaneous Application Nos.2079-2080/2025 in C.A.Nos.9932-9933/2025

PADI KAUSHIK REDDY & ANR.

PETITIONER(S)

VERSUS

THE STATE OF TELANGANA & ORS.

RESPONDENT(S)

IA No. 271179/2025 - EXTENSION OF TIME

WITH

CONMT.PET.(C) No. 23/2026 in C.A. No. 9934/2025 (XII-A)

CONMT.PET.(C) No. 790/2025 in W.P.(C) No. 82/2025 (X)

W.P.(C) No. 1096/2025 (X)

IA No. 297045/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

Date : 12-03-2026 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KAROL
HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s) :

Mr. Mukul Rohatgi, Sr. Adv.
Dr. Abhishek Singhvi, Sr. Adv.
Mr. Sravan Kumar Karanam, AOR
Ms. Ranjeeta Rohatgi, Adv.
Ms. G. Sushmita, Adv.
Ms. M. Harshini, Adv.

Mr. P. Mohith Rao, AOR
Ms. J. Akshitha, Adv.
Mr. Eugene S Philomene, Adv.
Mr. Dipankar Mukherjee, Adv.

Mr. Basa Mithun Shashank, Adv.
Mr. Manish Tiwari, AOR

For Respondent(s) :

Mr. S. Niranjan Reddy, Sr. Adv.
Ms. Akhila Palem, Adv.
Mr. Sahil Raveen, AOR

Mr. Ankit Agarwal , AOR

Mr. S Niranjan Reddy, Sr. Adv.

Mr. Mahfooz Ahsan Nazki, AOR

Mr. Uday S Bhanu, Adv.

Ms. Palak Arora, Adv.

Mr. Vivek Rajan D.B., Adv.

Ms. Nazarat Fatima, Adv.

Upon hearing the counsel the Court made the following

O R D E R

1. The Miscellaneous Applications, the Contempt Petitions and the Writ Petition stand disposed of in terms of the signed order, which is placed on the file.

2. Pending application(s), if any, shall stand disposed of.

(D. NAVEEN)
COURT MASTER (SH)

(ANU BHALLA)
COURT MASTER (NSH)